

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

R.O.C.NO.672/SO/2019

DATED: 03-08-2019

CIRCULAR NO.15/2019

Sub: High Court for the State of Telangana - Subordinate Courts
- Civil and Criminal - Disposal of more than 10 years old
cases - Certain instructions - Regarding.

Ref: 1) R.O.C.No.1065/OP Cell-E/2017, dated 28-02-2017.
2) R.O.C.No.4197/OP Cell-E/2016, dated 09-09-2016.
3) R.O.C.No.549/WRC/2012, dated 28-02-2016.

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During the Video Conference of the Hon'ble Chief Justice, High Court for the State of Telangana with all the Principal District and Sessions Judges in the State held on 22-07-2019, it is noticed that there are 7,479 cases pending for disposal which are more than 10 years old.

The Hon'ble Chief Justice has directed the Registry to issue instructions to all the Unit Heads and the Judicial Officers in the State to dispose off more than 10 years old cases in their respective units on priority basis preferably by the end of **October, 2019**, ensuring 10 + 0. The statement regarding disposal of the such cases be submitted to the High Court by 5th of every month.

Attention is invited to the High Court circular in the reference 3rd cited, wherein the High Court has revised the units prescribed for contested disposal of the suits filed upto the year 2004 for the relief of 1) Declaration of Title 2) Partition (preliminary decree) and 3) Specific Performance from 1.5 units to 2.00 units. Attention is also invited to the High Court circular in the reference 2nd cited, wherein all the Units Heads are directed to ensure that at least 75% reduction of pendency of Pre-2007 cases (where there is no stay) in respective district units by the end of 2nd Half Year of 2016.

Therefore, as directed, all the Unit Heads and Judicial Officers in the State of Telangana are hereby directed to dispose off more than 10 years cases on priority basis ensuring 10 + 0 preferably by the end of October, 2019. The statements regarding disposal of the cases be submitted to the High Court by 5th every month, so as to place the same before the Hon'ble Chief Justice. The Unit Heads are further requested to list out the stayed matters if any, in their unit which are pending for more than Ten (10) years and submit the list to the High Court, for taking necessary steps.

The receipt of this Circular may be acknowledged.


REGISTRAR GENERAL

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to :

- 1) All the Registrars, High Court for the State of Telangana.
- 2) The Registrar (IT-cum-Central Project Co-ordinator) for directing the concerned to place the circular in the High Court's web site.
- 3) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 4) The Section Officer, Statistics Section and OP Cell (for information)
- 5) The Section Officer, Special Officers' Section (for codification)